

**Central Administrative Tribunal  
Madras Bench**

**CP 310/00100/2017 in OA 310/00452/2015**

**Dated Monday the 3<sup>rd</sup> day of December Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

1. P. Bhuvana .. Applicants  
2. Prabhakaran .. Applicants

**By Advocate M/s. Nathan and Associates**

**Vs.**

Naresh Lalawani .. Respondent  
The Divisional Railway Manager  
Palakad Division  
Palakad 678 001.

**By Advocate Mr. D. Simon**

**ORAL ORDER**

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

This contempt petition is filed alleging wilful disobedience of the order of this Tribunal dated 29.03.2016 in OA 452/2015.

2. Learned counsel for CP respondents would submit that the respondents had filed a WPC No. 25109/2017 against the order of this Tribunal and the same is still under consideration by the Hon'ble High Court.
3. Learned counsel for CP applicant would submit that the CP may be closed subject to the CP applicant being permitted to move for reopening the case in the event of a disposal of the case by the Hon'ble High Court in the applicant's favour and the disobedience of the order still persisting.
4. CP is closed. Notices discharged.

(R. Ramanujam)  
Member(A)  
**03.12.2018**

AS